

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:342
ANSWERED ON:20.11.2009
DELAY IN DELIVERY OF AFFORDABLE HOUSES
Thomas Shri P. T.

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) The average number of days by which the delivery of affordable houses is delayed;
- (b) The measures taken by the Government to ensure reduction of the pre-construction delay and ensure on time delivery of affordable houses; and
- (c) the steps taken for improved construction standards and undertake research in the field of low cost and alternate construction materials?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a)&(b): The National Urban Housing & Habitat Policy, 2007 encourages adoption of critical urban reforms relating to municipal laws, building bye-laws, simplification of legal and procedural frameworks, property title verification system and allied areas. However, "Land" and 'Colonisation' being State subjects, it is primarily the responsibility of State Governments to take measures to reduce pre-construction and procedural delays and ensure timely delivery of houses, including affordable houses.

In so far as the schemes of Basic Services to the Urban Poor (BSUP) and Integrated Housing & Slum Development Programme (IHSDP) being implemented by the Ministry for facilitation of housing and basic services to the urban poor are concerned, the concerned State Governments are to implement/undertake the projects, in accordance with the covenant of scheme components. At the Central level, the timely releases are recommended made and State Governments are advised to release the central and state shares on time to concerned Urban Local Bodies (ULBs) to timely undertake the projects.

(c): The NUHHP:2007 seeks that provisions of model building bye-laws prepared by Town & Country Planning Organization (TCPO) and National Building Code, 2005 in their respective may be incorporated by the states/ULBs in their building bye-laws to improve construction standards.

Building Materials & Technology Promotion Council (BMTPC), an autonomous body under the Ministry encourages development and use of alternate materials and technologies for cost- effective construction through its network partners like Indian Institutes of Technology (IITs), Council for Scientific & Industrial Research (CSIR) laboratories etc., formulation of standards on the alternate materials & technology and bringing out publications.